

(v) Financial Assistance for construction of Hostles for SC & ST students

KUMARI PUSHPA DEVI (Raigarh) : Government of India under a centrally sponsored scheme are providing assistance on 50—50 basis for construction of Hostels for Scheduled Caste/Scheduled Tribe girls in Madhya Pradesh. It is considered necessary to provide adequate residential facilities for the SC/ST boys as the percentage of literacy amongst them continues to be lower than the State average. Since the State Government of Madhya Pradesh is not able to take up constructions of required number of Hostels for residential accommodation for SC/ST boys owing to constraint of resources, I request that Government of India may provide assistance for construction of hostels for Scheduled Castes/Scheduled Tribe boys as is being provided to SC/ST girls.

(vi) Need to grant permission to Cochin Shipyard to place orders for steel etc. for building oil tankers.

SHRI V. S. VIJAYARAGHAVAN (Palghat) : The Cochin Shipyard is facing a number of problems. The major problem is that it does not have a long term order.

About four months ago the Shipping Corporation of India gave it a letter of intent to build an oil tanker. This project is to be undertaken in collaboration with Japan. The Shipping Ministry as well as the foreign investment board have cleared this project, but the public investment board has not so far cleared it.

It will take at least three months for getting clearance from the P.I.B. This delay is going to adversely affect the Shipyard.

Therefore, the Finance Ministry must give the necessary permission to the Shipyard immediately to place orders for steel, etc. required for the building of the tanker. If this is delay the Shipyard will incur a loss of crores of rupees.

In the circumstances, I would request the Finance Ministry to take immediate steps in this regard.

(vii) Demand for restoration of Kengeri-Bangalore passenger train

SHRI V. S. KRISHNA IYER (Bangalore South) : Kengeri-Bangalore Passenger Train in Karnataka was discontinued two months ago. The commuters of Kengeri Satellite Town have been agitating since then for the restoration of the above train. I have made many surprise visits in the mornings and found that every day there were nearly 300 season ticket holders waiting at the Railway Station to catch the incoming train from Mysore. The passengers who are all office goers and ladies were struggling hard to enter the overcrowded train. Since Bangalore City does not have proper accommodation for the ever increasing population, thousands of office goers are residing in Kengeri.

It is very necessary to restore the Kengeri-Bangalore passenger train immediately to avoid any further law and order situation caused in the wake of stoppage of the Kengeri-Bangalore passenger train.

[Translation]

(viii) Central Assistance to Rajasthan for completion of second phase of World Bank Sponsored Scheme for irrigation and agricultural development in Kota and Bundi.

SHRI SHANTI DHARIWAL (Kota) : Mr. Deputy Speaker, Sir, I want to draw the attention of the House to a World Bank aided scheme which was started in June 1974 to provide irrigation facilities and undertake land reclamation as also development and research in agriculture in 2,29,000 hectares land in 6 Panchayat Samitis of Kota and Bundi districts of Rajasthan, whose first phase has been completed and the second phase is under consideration of the State Government.

The second phase of the aforesaid scheme is under consideration of the State Government under the Seventh Five Year Plan. Alongwith the remaining work of the first phase, the following developmental works are also proposed to be executed in the second phase :—

1. To reduce the loss of water and to make its optimum use for irrigation, to increase the irrigated area and brickline the canals so as to increase their capacity, dissemination of technical knowledge etc.
2. Increasing the production through proper use of water, land reclamation, propagation of the latest production techniques and development and research in agriculture.
3. To enforce equal distribution of water under the Barabandi Scheme and to ensure more irrigation with the available water.
4. Land conservation and afforestation to prevent land erosion. Afforestation of the land along the area affected by land erosion, ravines, main canal and main drains.
5. To meet the basic needs and increase the facilities of the irrigated land and also to construct roads, culverts brick-lined outlets etc.

Rs. 69.90 crores have been earmarked for 5 years in the second phase. It is necessary in the interest of the targets to approve the draft of the second phase of the scheme at the earliest.

I, therefore, request the hon. Agriculture Minister kindly to extend proper cooperation and financial help to the State Government so that work on the second phase of the above scheme could be started at the earliest.

12.52 hrs.

**GOVERNMENT SAVINGS LAWS
(AMENDMENT) BILL**

[English]

THE MINISTER OF STATE IN THE
MINISTRY OF FINANCE (SHRI
JANARDHANA POOJARY) : On behalf of
Shri Vishwanath Pratap Singh,

I beg to move :

“That the Bill further to amend the Government Savings Banks Act, 1873 and the Government Savings Certificates Act, 1959, be taken into consideration.

The facility of nomination is available to the depositors of Post Office Savings Bank and holders of National Savings Certificates, Section 4 of Government Savings Banks Act, 1873 and section 6 of the Government Savings Certificates Act, 1959 provide that in the case of death of a depositor/certificate holder, the nominee shall become entitled to receive the sums due, to the exclusion of all other persons notwithstanding anything contained in any law for the time being in force or in any disposition, testamentary or otherwise by the depositor/certificate holder.

Section 4A of the Savings Bank Act and section 7 of the Savings Certificates Act also provide that in the case of the death of a depositor/holder of certificate and there is no nomination, the legal heirs could be paid claims not exceeding Rs. 5000 without production of probate of his will or letters of administration of his estate or a succession certificate.

The aforesaid provisions were made to avoid hardship to the heirs of the deceased depositors as the production of legal proof of succession involves considerable delay and expense. In cases of claims not exceeding Rs. 5000, the Department of Posts is making payments by obtaining a claim application form from the person who is entitled under law and statement of consent from the near relatives of the deceased depositor. The claimant has to declare on oath before a Judge, Magistrate or other empowered authority that the particulars given in the claim application are correct. The payment is then made by the postal authorities according to the powers delegated to them.

If the sum due to a deceased depositor/certificate holder is above Rs. 5000, the Department of Posts have no alternative but to insist on the claimants to produce legal proof of succession. Obtaining proof of succession from a court of law involves considerable delay and expense. The